

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 93(ND)/2014
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 1.09.2016

NAME OF THE COMPANY: Ravinder Veer Singh
V/s.
M/s. T.B.H Breweries India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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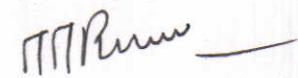
1.	Rajesh Kumar Adv.	Respondents	P.V.	
2.	Mr. Krishnendu Datta, Adv.			
3.	Aditya Dewan, Adv.			
4.	Udita Singh, Adv.			
5.	SANKALP JAIN, Adv.			

} for
petitioners
Order

It has been pointed out that the proceeding in the High Court of Punjab & Haryana have not yet concluded and no order has been passed. The matter is now posted for arguments on 22-11-2016.

2. Mr. Krishnendu Datta, Ld. Counsel for the petitioner has submitted that there is no impediment to proceed with the arguments in the instant Company Petition. However, we feel that propriety would demand deferring of orders in the present proceedings. If the petitioner wishes to file an application seeking clarification of this aspect, the same may be filed in the High Court. If the clarification is issued, the matter can proceed in accordance with the order of the High Court.

List on 05.12.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)